

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 198/397-398/NCLT/AHM/2016
C.P. No. 03/397-398/CLB/MB/2015


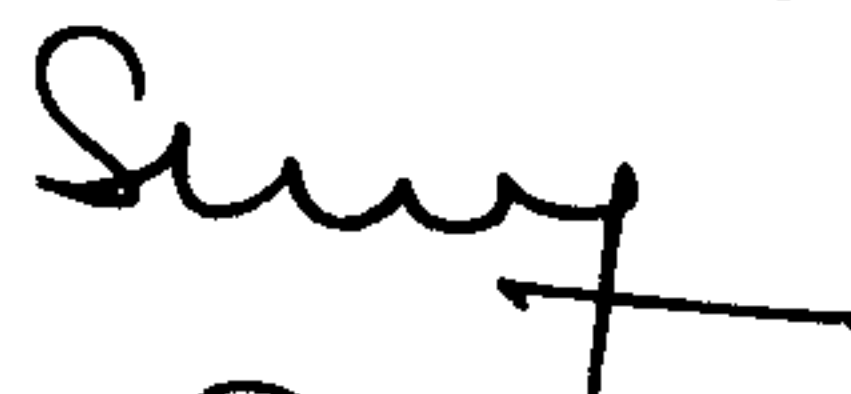
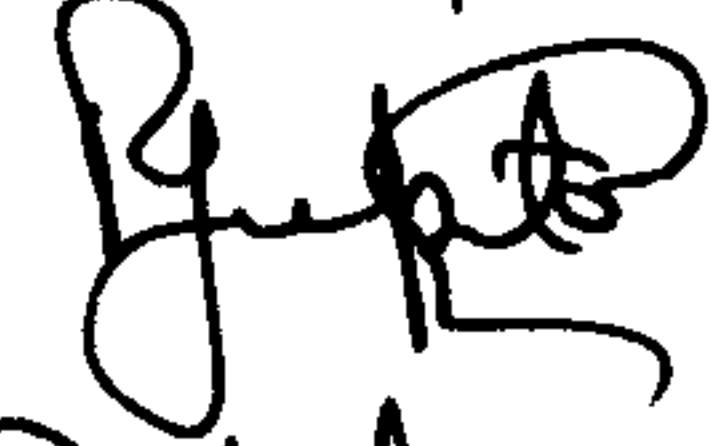

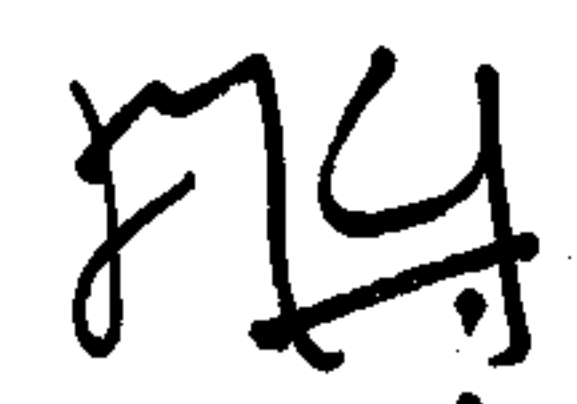
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2019**

Name of the Company: J.P. Financial Services Pvt. Ltd.
V/s.
Golden Tobacco Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

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|----|---------------------------------------|------|------------------------------------|---|
| 1. | Sarmadeth Amin For Nikunt Khandel. | ADV. | Respondent no. 28. |  |
| 2. | Sunil Mehta | Adv. | Resp. 39 |  |
| 3. | Poojash Gupta | Adv | Resp 8-17, 19-24, 27, 29, 31-37 |  |
| 4. | Reabha Prasad | Adv | Resp No. 1-7 |  |
| 5. | Masoom Shekh | Adv | Petitioner |  |

ORDER


The Parties are represented through their respective Learned Counsel(s).


Learned Lawyer appearing on behalf of the Respondent requested for some time to file reply.

The Prayer is allowed.

The Respondent to file their objections within **two** weeks by serving an advance copy to the petitioner.

List the matter on 26.04.2019


MANORAMA KUMARI
MEMBER (JUDICIAL)
Dated this the 8th day of March, 2019.


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)